

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 01

Customs Appeal No. 11859 of 2015

(Arising out of OIA-KDL-CUSTM-000-APP-026-031-15-16 dated 09/07/2015 passed by the Commissioner of CUSTOMS-KANDLA)

Mono Steel India Ltd

202, Pruthvi Complex, Kala Nala,
BHAVNAGAR, GUJARAT

.....Appellant

VERSUS

C.C.-Kandla

Custom House,
Near Balaji Temple, Kandla, Gujarat

.....Respondent

WITH

- **Customs Appeal No. 11860 of 2015 (Atul K Agarwal)**
- **Customs Appeal No. 11861 of 2015 (Chimanlal Shah)**
- **Customs Appeal No. 11862 of 2015 (Bhupatbhai Shah)**
- **Customs Appeal No. 11863 of 2015 (Hitesh C Shah)**
- **Customs Appeal No. 11864 of 2015 (Jaysukhlal Shah)**

(Arising out of OIA-KDL-CUSTM-000-APP-026-031-15-16 dated 09/07/2015 passed by the Commissioner of CUSTOMS-KANDLA)

APPEARANCE:

None appeared for the Appellant
Shri Aakash Singh, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE. Dr. AJAYA KRISHNA VISHVESHA, MEMBER(JUDICIAL)

Final Order No. 10253-10258/2026

DATE OF HEARING:13.03.2026
DATE OF DECISION:13.03.2026

Dr. AJAYA KRISHNA VISHVESHA

None is present for the appellant. Learned Authorised Representative is present for the department. We have been informed that already five times the appeals have been adjourned. From the record, it is observed that this appeal has come up for hearing on 24.04.2023, 15.09.2023, 07.11.2023, 29.04.2023 and 05.08.2025. It appears that the appellant is not interested

in pursuing the case. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution.

2. Therefore, the appeals are dismissed.

(Dictated & Pronounced in the open court)

(SANJIV SRIVASTAVA))
MEMBER (TECHNICAL)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

Prachi